GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO. 2249 ANSWERED ON FRIDAY, THE 01st AUGUST, 2025

IT INFRASTRUCTURE IN COURTROOMS

2249. Shri Anto Antony:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the percentage of courtrooms in the Country that are currently equipped with fully functional IT infrastructure including electronic display facilities and video conferencing systems;
- (b) the total budget allocated for IT infrastructure development in courts;
- (c) the percentage of District and lower Courts that have been successfully integrated into the e-Courts project; and
- (d) the details including expenditure incurred thereon during the last five years, year-wise and State-wise?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (d): As per information provided by eCommittee, Supreme Court of India, the details of High Court wise percentage of courtrooms presently equipped with fully functional IT infrastructure including electronic display facilities and video conferencing systems are at **Annexure I**. Under eCourts Project Phase III (2023-27), a budget of Rs.7210 crore has been earmarked for end-to-end digitization of the court infrastructure. The details of component-wise budget outlay are at **Annexure II**. As per National Judicial Data Grid (NJDG) portal, 23007 District and Subordinate courts have been successfully integrated into the e-Courts project till date. The details of the State-wise and High Court-wise expenditure incurred over the last five years under the eCourts project are at **Annexure III**.

Annexure I

<u>Statement referred to in reply to Lok Sabha Unstarred Question No. 2249 for 01/08/2025</u> <u>regarding IT Infrastructure in Courtrooms</u>

Percentage of courtrooms presently equipped with fully functional IT infrastructure

IT Infrastructure in Courtrooms							
S. No.	High Courts	[A] Total number of Courtroom under the jurisdiction of the High Court (including High Court)	[B] Total number of Courtrooms, out of [A] that are currently equipped with fully functional IT infrastructure including electronic display facilities and Video Conferencing Systems.	[C] % of courtrooms that are currently equipped with fully functional IT infrastructure including electronic display facilities and Video Conferencing Systems.(B/A*100)			
1	Allahabad	3045	2648	87%			
2	Andhra Pradesh	656	Courts with IT infrastructure: 649 Courtrooms with VC facility: 461	70% (461/656*100%)			
3	Bombay	2439	2383	97.70 %			
4	Calcutta	911	897	98.46%			
5	Chhattisgarh	530	504	95.09%			
6	Delhi	794	794	100%			
7 (a)	Gauhati (Arunachal Pradesh)	33	33	100%			
7 (b)	Gauhati (Assam)	436	436	100%			
7 (c)	Gauhati (Mizoram)	54	34	62.90%			
7 (d)	Gauhati (Nagaland)	29	27	93.00%			
8	Gujarat	1115	1115	100%			
9	Himachal Pradesh	201	201	100%			
10	Jammu & Kashmir and Ladakh	257	248	96.40%			
11	Jharkhand	575	512	89.04%			
12	Karnataka	1307	349	26.70%			

IT Infrastructure in Courtrooms							
S. No.	High Courts	[A] Total number of Courtroom under the jurisdiction of the High Court (including High Court)	[B] Total number of Courtrooms, out of [A] that are currently equipped with fully functional IT infrastructure including electronic display facilities and Video Conferencing Systems.	[C] % of courtrooms that are currently equipped with fully functional IT infrastructure including electronic display facilities and Video Conferencing Systems.(B/A*100)			
13	Kerala	609	Court Rooms Equipped With VC Systems = 603 Court Rooms Equipped With Electronic Display facilities = 136	% of Court Rooms Equipped With VC Systems = 99.01 % % of Court Rooms Equipped With Electronic Display facilities = 22.33 %			
14	Madhya Pradesh	1706	1706	100%			
15	Madras	1405	1372	97.65%			
16	Manipur	48	48	100%			
17	Meghalaya	81	81	100%			
18	Orissa	862	831	96.40%			
19	Patna	1712 High Court: 36 District Courts: 1676	High Court with IT infrastructure: 36 District Courts with Video Conferencing Systems:1413 District Courts with Electronic Display Boards for new Court rooms: 331	High Courts - 100% District Courts: Video Conferencing Systems- (1413/1676*100)= 84% approx. Electronic Display Board for 331 New Court rooms- (331/1676*100)= 20 % approx			
20	Punjab & Haryana	High Court: 49 functional courtrooms District Courts: 1171	High Court with IT infrastructure: 49 District Courts with Video Conferencing Systems: 1059 District Courts with Electronic Display Boards for new Court rooms: 1171	High Court: 100% District Courts with Video Conferencing Systems: 90.43% District Courts with Electronic Display Boards for new Court rooms: 100%			
21	Rajasthan	1517	1422	93.74%			
22	Sikkim	35	35	100%			
23	Telangana	550	537	97.63%			
24	Tripura	91	91	100%			
25	Uttarakhand	291	101	35.00%			

Annexure II

<u>Statement referred to in reply to Lok Sabha Unstarred Question No. 2249 for 01/08/2025</u> <u>regarding IT Infrastructure in Courtrooms</u>

S.No.	Scheme Component	Outlay (Rs. Crore)	
	Scanning, Digitization and Digital Preservation of Case		
1	Records	2038.40	
2	Cloud Infrastructure	1205.23	
3	Additional hardware to existing courts	643.66	
4	Infrastructure in newly set up courts	426.25	
5	Virtual Courts	413.08	
6	eSewa Kendra	394.48	
7	Paperless Court	359.20	
8	System and Application Software Development	243.52	
9	Solar Power Backup	229.50	
10	Video Conferencing set-up	228.48	
11	e- filing	215.97	
12	Connectivity (Primary + Redundancy)	208.72	
13	Capacity Building	208.52	
14	CLASS (Courtroom Live-Audio Visual Streaming System)	112.26	
15	Project Management Unit	56.67	
16	Future Technological Advancements	53.57	
17	Judicial process re-engineering	33.00	
18	Disabled friendly ICT enabled facilities	27.54	
19	NSTEP	25.75	
20	Online Dispute Resolution (ODR)	23.72	
21	Knowledge Management System	23.30	
22	e-Office for High Courts & District Courts	21.10	
	Integration with Inter-Operable Criminal Justice System		
23	(ICJS)	11.78	
24	S3WAAS platform	6.35	
	TOTAL	7210	

Annexure III

<u>Statement referred to in reply to Lok Sabha Unstarred Question No. 2249 for 01/08/2025</u> <u>regarding IT Infrastructure in Courtrooms</u>

Year-wise details of expenditure incurred

(Amount in Rs. crore)

Sr. No.	High Court	FY 2020-21	FY 2021-22	FY 2022- 23*	FY 2023-24	FY 2024-25
1	Allahabad	13.79	0.00	-	95.87	51.78
2	Andhra Pradesh	1.96	0.00	-	25.44	31.74
3	Bombay	8.86	0.00	-	69.54	83.19
4	Calcutta	4.93	0.00	-	16.73	27.65
5	Chhattisgarh	2.34	0.00	-	16.27	24.17
6	Delhi	3.00	0.00	-	17.89	48.19
7 (a)	Gauhati (Arunachal Pradesh)	1.52	1.26	-	2.03	9.76
7 (b)	Gauhati (Assam)	6.11	3.49	-	24.97	33.85
7 (c)	Gauhati (Mizoram)	0.72	0.30	-	3.12	6.22
7 (d)	Gauhati (Nagaland)	0.83	0.84	-	1.79	3.91
8	Gujarat	3.48	0.00	-	27.72	73.21
9	Himachal Pradesh	2.00	0.00	-	6.06	6.89
10	Jammu & Kashmir	1.00	0.00	-	6.52	14.53
11	Jharkhand	2.98	0.00	-	10.59	29.22
12	Karnataka	4.29	0.00	-	32.37	67.40
13	Kerala	2.83	1.58	-	15.40	32.62
14	Madhya Pradesh	6.28	0.00	-	22.90	77.31
15	Madras	4.73	0.00	-	90.69	91.75
16	Manipur	1.30	0.76	-	11.12	7.54
17	Meghalaya	2.32	2.23	-	3.33	8.50
18	Orissa	3.37	0.00	-	6.77	53.24
19	Patna	5.44	0.00	-	32.43	89.55
20	Punjab & Haryana	4.55	0.00	-	14.58	26.01
21	Rajasthan	10.58	1.62	-	19.80	34.72
22	Sikkim	1.01	0.77	-	1.71	8.98
23	Telangana	1.79	0.00	-	22.03	28.57
24	Tripura	4.44	0.96	-	0.53	7.05
25	Uttarakhand	1.28	0.00	-	13.68	19.95
	Total	107.73	13.81	-	611.88	997.49

^{*} Funds under Phase-II were released to High Courts only till 31st March, 2022. Though the Phase-II continued till the project targets were achieved (i.e. March 2023), no budget outlay was made for F.Y. 2022-23.